It may be favourable to Tamil Nadu. It may be favourable to Karnataka. I do not know to whom it is going to be favourable. Therefore, I do not understand why hon. Members from Karnataka should get agitated. We only want justice to be done in regard to this matter. I think it is a wise decision on the part of the hon. Prime Minister that the court should decide.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The House stands adjourned and will meet again at 2-45.

> The house then adjourned for lunch at forty-five minutes past one of the clock.

The House reassembled after lunch at' forty-eight minutes past two of the clock, The Vice-Chairman CShri M. A. Baby) in the Chair.

SPECIAL MENTIONS-Contd. Arrest of a Member of Rajya Sabha

श्री सुरेश पचौरी (मध्य प्रदेश): मान्यवर, इस सदन की एक मदस्या की गिरप-तारी के संबंध में मैं श्रापका ध्यान श्राकिषत करना चाहता हूं। हमारे सदन की माननीय सदस्या, कु० सुशीला तिरिया को ग्राज पुलिस ने न केवल गिरफ्तार किया कृषि भवन के सामने से, बल्कि उस पर लाठियों से बर्बरतापूर्वक प्रहार किया और उसको सब से पहले पुलिस मंदिर मार्ग ले गई ग्रीर उसके बाद उसको तिलक मार्ग पुलिस स्टेशन में ले जाया गया। बहत समय तक वह किस पुलिस स्टेशन में गिरफ्तार की गई, पुलिस ग्रधिकारियों से पूछने पर उन्होंने इस चीज को छिपाये रखा। जब हमको लगा कि वह तिलक मार्ग में है, वहां हम गये तो बड़ी मुश्किल से उसको मिलने दिया गया और अभी में उससे मिल कर आ रहा हूं।

उसने बताया कि कृषि भवन के सामने जब कल पुलिस द्वारा किये गये लाठी प्रहार के विरोध स्वरूप जब वह यवक कांग्रेसियों की रैली के साथ जा रही थी, तो उनको पुलिस ने गिरफ्लार किया ग्रौर लाठियों से बहुत ज्यादा प्रहार किया। यहां तक कि ग्रन्य लोगों को जिनको गिरफ्तार किया गया है, उन्हें पुलिस वाहन में बिठाया, तो वाहन में भी उनके साथ पुलिस वालों ने लाठी प्रहार किया और साथ ही सामने जवाहर भवन है, उसमें घुस कर के जवाहर भवन में बैठे हुए ग्रधिकारियों से पूलिस ने जो कर्मचारी है वहां, पुलिस ने उनकी बर्वरतापूर्वक पिटाई की ग्रौर साथ में 21, जनपथ में जो भारतीय युवक कांग्रेस भ्राफिस है, वहां घुस कर वहां पर पिटाई हुई ग्रीर युवक कांग्रेस के कार्यकर्ताग्रों के ऊपर भी पुलिस ने लाठियों से बर्बरता-पुतक प्रहार किया और उन सब को जबरदस्ती उठा कर ले गये और गिरफ्तारी की गई।

Mentions

ग्रभी तक पूलिस वाले सात लोगों की गिरफ्तारी बता रहे हैं, जब कि मैं इमर-जेंसी वार्ड से होकर ग्राया हं, बारह लोग भयंकर रूप से गंभीर रूप से वहां घायल हैं। उनकी हालत चिंताजनक है।

साथ ही कल के संदर्भ में जिन लोगों को राम मनोहर लोहिया ग्रस्पताल में भर्ती करवाया गया था, उनसे जब मैं मिल कर ग्राया तो उन्होंने बताया कि डाक्टरों द्वारा उन पर दबाव डाला जा रहा है कि वह ग्रस्पताल छोड कर चले जायें, उनकी हालत ठीक होती जा रही है, जबिक उनकी हालत भी चिंताजनक है। मैं श्रापके माध्यम से सरकार से आग्रह करूंगा कि गृह मंत्री जी इस संबंध में वक्तव्य दें, क्योंकि पुलिस का तांड व नृत्य न केवल मेहम तक सीमित है, विलक वह तांडव नृत्य मेहम से बढ़ कर िल्ली में हो रहा है।

SHRI SURESH KALMADI (Maharashtra): Sir, this is a very serious matter. You, Sir, have been a part of the youth movement and I am sure you would give me a minute or two for this. Sir, there was such a brutal attack on the

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President of the Youth Congress yesterday that he is in the hospital with broken knees, legs and hands. This sort of a repression of the youth of the Congress, such a reign of terror, has never been unleashed by the police before. Sir, we have all taken part in so many demonstrations earlier, but we have seen that the police has never been so brutal. I do not know why the police has taken special care now to deal with the peaceful agitators who were protesting against the incident at Mahem in Haryana. I fully associate myself with what Shri Suresh Pachouri has said. This is very said, and I am sure the Home Minister would make a statement on this.

श्री राम नरेश यादव (उत्तर प्रदेश) : महोदय, यह बहुत ही गंभीर मातला है, एक सम्मानित सदस्य की इ रहम से स्थिति हो जाना यह बहत ही सरनाक मामला है, इस पर सरकार कोखतबयान देना चाहिए।

SHRI KAMAL MORARKA (Rajasthan): Sir J totally associate myself with what Mr. Suresh Pachouri has said. It is a very serious matter. Twice before, in the last two years, such matters came before the House. Once you had also gone to the Tihar Jail and the police misbehaved with you, and you also brought it to the notice of the House. Now the House is in session and this is how our MPs are treated in Delhi by the police. This way the Constitution will not work. Let us be very clear on this. There should be no distinction between parties and there should be no dispute about it. I feel that Mr. Suresh Pachouri should bring a privilege motion, which I will support. Let this matter go to the Privileges Committee, let the officials who are responsible be dealt with severely. Let us make it an example so that the police all over the country would know their limitations and such things do not happen again. Apart from whatever action Government must take, take it to

the Privileges Committee: we will support you. Let us take it to the Chairman and see that action is taken and once and for all some guidelines are set as to how the police are supposed to conduct themselves. If this is how they behave with MPs, then ordinary citizens will have no recourse. This is a serious matter.

Mentions

SHRIMATI MARGARET ALVA (Karnataka): We all support him... (Interruptions)...

THE VICE-CHAIRMAN (SHRI M. A. BABY): Just one minute, please.

SHRI P. K. KUNJACHEN (Kerala): Sir, I also associate myself with the sentiments expressed. I support the move.... (Interruptions)...

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please listen to me. One minute.

BIJOYA SHRIMATI CHAKRA-VARTY (Assam): Sir, in this country there is a tradition that women are greatly honoured. Here, apart from the question whether the person involved is an MLA or MP, the main question is that it is a woman. She should be given proper honour and should be held in proper respect. An honourable lady Member of this House has been detained in police lock-up and it is really very bad. We want that the guilty should be punished.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now, the procedure is, we have to ascertain the facts from the Government. If what Shri Suresh Pachouri reported here in this House is correct, it is a very serious matter. So, I would request the Government to ascertain the facts, come to the House and report to the House as to what has actually happened. On the basis of the statement of the Government, the whole House can express its serious concern over the matter—there is

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no doubt about that. Now we hav to ascertain the facts and, if necessary, on the basis of that we can have a statement from the Government and clarifications on that.

श्री राम नरेश यादव : दिल्ली मामला है, भ्राज ही ग्राना चाहिए।

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN): Sir, I will immediately convey the observations which you have made and we will come back to the House.

श्री शान्ति त्यागी (उत्तर प्रदेश) : ग्राज ग्राना चाहिए।

THE VICE-CHAIRMAN (SHRI M. A. BABY): A senior Cabinet Minister has stated that the Government will come out with the facts. ... (Interruptions)...

श्री शान्ति त्यागी: उपसभाध्यक्ष जी, घ्राज होना चाहिए।

THE VICE CHAIRMAN (SHRI M. A. BABY): Today itself.... (Interruptions)....

SHRIMATI MARGARET ALVA: She should also be released because she is not charged with a crime of murder or something like that.

SHRI JAGESH DESAI (Maharashtra): I want to know whether any women police constables were present there or not. That part also should come in the statement.

SHRIMATI MARGARET ALVA: We are capable of fighting with men also.

डा० ग्रवरार ग्रहमद खान (राजस्थान) उपसभाध्यक्ष महोदय, मैं भ्रापके माध्यम से सरकार से यह मांग भी करता हं कि उस सदस्या को फौरन वहां से रिलीज करवा कर सदन में उनको बलवाया जाए।

THE VICE-CHAIRMAN (SHRI . M. A. BABY): Just now the Government has provided some information on the basis of a wireless message that Shrimati Sushila Tiria, Member of Parliament, Rajya Sabha, has been arrested from the Dr. Rajendra Prasad Road on 23-5-90 vide F. I. R. No. 179/90 under sections 147, 148, 149, 353, 332, 386, 184 I. P. C. The Parliament Street Police has registered the case. The Parliament Street Police arrested her. This is the information.

SHRIMATI MARGARET ALVA: She is still under arrest. She should be released.

THE VICE-CHAIRMAN (SHRI M. A. BABY): As per the information, she is under arrest now. I hope the Government will come out with more information as has been promised by Shri Arif Mohd. Khan. (Interruptions)

SHRI SURESH KALMADI: How many sections? (Interruptions)

MISS SAROJ KHAPARDE (Maharashtra): She should be immediately released without any delay. (Interruptions)

PROF. CHANDRESH P. THA-KUR (Bihar): Mr. Vice-Chairman, this is a very serious matter. (Interruptions)

SHRIMATI MARGARET ALVA: Shrimati Sushila Tiria is a Member of this House, and everybody in the house knows that she is one person, unlike many of us, who is quite incapable of creating a lawand-order situations. She was marching in a demonistration with others. There is no question of any violent activity or anything else. They have picked her up at Dr. Rajendra Prasad Road which has been mentioned here. It is not at all a zone-you know that as you have participated in many demonstrations which is banned as far as demonstrations are concerned under any I rule which now exists. Beyond a point you cannot go because of the Parliament session.

But up to

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[Shrimati Margaret Alva]

Dr. Rajendra Prasad Road nobody can stop you. She has been picked up from there. Why should she be detained in the Police Station when Parliament is in session? That is the question which I am raising today. If she was a demonstrator, you have filed the case. I do not know the sections. I am a lawyer too. Eight or nine section have been mentioned under which the case has been registered against her. Is this the way that a young lady Member of this House is to be Charged? Under so many sections? 1 do not know what they are. (Interruptions) I would, therefore, request that she should be released immediately. You proceed according to law as you think fit.

MISS SAROJ KHAPARDE: First release her.

SHRI ARIF MOHD. KHAN: I have already stated that I am immediately conveying the observations which have been made by you. I will also convey the sentiments which are being expressed by the hon. Members. I will convey that immediately. (Interruptions)

PROF. CHANDRESH P. THA-KUR: Mr. Vice-Chairman, that information you have given. But the Minister is still ignorant about what has happened. (*Interruptions*)

SHRI ARIF MOHD. KHAN: I had already gone to the lobby. I have already sent a man. (Interruptions)

I know, Sir, because in one of the cases \ when Mr. Vidya Charan Shukla was picked up, I was there at the Police Station it self. So, I am fully aware of it. (*Interruptions*)

SHRI SURESH KALMADI: How do you compare Mr. Vidya Charan Shukla with Shrimati Tiria? (Interruptions)

SHRI ARIF MOHD. KHAN: I know this very well. That is why

I find myself in agreement with what you are saying. (*Interruptions*)

I believe that you were holding the charge of Sports Ministry at that time. (Interruptions)

SHRI M. M. JACOB (Kerala): Mrs. Margaret Alva, let me have a word. The Minister was equating this with similar instances in the past. Shrimati Sushila Tiria is a Member of the House. She came this morning. She was here in the morning. In between she went in a peaceful demonstration. Then she was arrested and charged under all these sections. This is going to be serious. She was asked by me to come back.

SHRI ARIF MOHD. KHAN: In fact, Sir, I never equated it with anything. I have merely said that I have seen members who had not taken part in demonstrations, being

arrested, a person sitting 3 P. M. in his office being picked

up from there. I was myself there. So, I know the agony and pain when such a thing happens. That is why I said I find myself in agreement with what the hon. Members are saying. How can I equate?

SHRI M. M. JACOB: The House generally agrees on it. What we need now is a prompt action on the part of the Government to release Kumari Sushila Tiria, because we know it was a peaceful demonstration and there is no need for evidence for that. So, it has to be expedited. She should not be detained. Parliament is discussing important things and her participation in the discussion is also necessary. (Interruptions)

PROF. CHANDRESH P. THA-KUR: Since the hon. Minister is not able to make a statement, we should adjourn and wait for Miss Tiria's release.

SHRI KAMAL MORARKA: They want the House to be divided on this issue. I am ashamed of this.

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We support you and you want to divide the House? *(Interruptions)*

THE VICE-CHAIRMAN (SHRI M. A. BABY): One minute please. There are no two opinions on this matter among the Members of this House. I hope everybody will appreciate this. The Chair also associates with the feeling expressed and from the Treasury benches a very very responsible assurance has been given on the basis of which we can close this matter and proceed to the next item on the agenda. I hope the Minister will come out with a statement.

PROF. CHANDRESH P. THA-KUR: The Minister's statement is partly justifying as if what is being done is a carry-over_____ {Interrup tions}

SARDAR JAGJIT SINGH AURORA (Punjab): The point I want to make is that we have often heard about hijacking of aircraft, but we seem to have hijacked the discussion on the Aviation Ministry for so many days. Can we now please go on to it?

SHRIMATI BIJOYA CHAK-RAVARTY: Sir, I want to say something. It is not a question of this Government or that Government. The truth is, when I was a lecturer in a degree college, I was arrested from the college and thrown in a deep jungle. Elephants and tigers were there and I had to spend my days there without food, without shelter for one-and-a-half months. I am saying this because I was a sufferer. (Interruptions)

SHRI H. HANUMANTHAP-' PA (Karnataka): Are you justifying the action

SHRIMATI BIJOYA CHAK-RAVARTY: No, I just wanted to convey

***Not recorded.

SHRI ARIF MOHD. KHAN: Nobody is justifying. We are only sharing the pain. *{Interruptions}*

डा० श्रवरार ग्रहमद खान: उपाध्यक्ष महोदय, मैं इस संबंध में कहना चाहता हूं कि शांति प्रिय जो भी डेमन्स्ट्रेशन है, उसमें गिरफ्तारी वाली बात तो समझ में ग्राती है, लेकिन जिस प्रकार से रोजाना लाठी से पीटा जा रहा है, लोगों को घायल किया जा रहा है, इसके बारे में तो गृह मंत्री ग्राकर यहां बतायें कि यह संसद-सदस्यों के साथ क्यों किया जा रहा है, इसके पीछे क्या राजनीतिक दृष्टिकोण है ? संसद-सदस्यों को मारना, उनको घायल करना, लाटी बरसाना, बर्बरतापूर्ण व्यवहार करूना यह सब क्या है ?

SHRI KAMAL MORARKA: Sir, he is trying to provoke?

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please sit down.

THE VICE-CHAIRMAN (SHRI M. A. BABY): This won't go on record.

Government's decision *to* lease out Airbus A-320 aircraft

SURESH KALMADI SHRI (Maharashtra): I am happy that the Civil Aviation Minister is here when I am making my Special Mention. It is about some political game which is going on with the Airbus after the crash. I had stated in this House that the grounding of the Airbus was not a technical decision, not a flight-safety decision, but was definitely a political decision. They have gone one step further and the Government has decided to lease the 14 aircraft which have been grounded, and to sell four aircraft which are yet to be received. This aircraft is being hanged before the verdict is given. The court of enquiry is yet to